

Foreign Examining Bodies issuing Certificates and Diplomas

2159. SHRI SURENDRA BIKRAM: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there are foreign examining bodies in India who are examining candidates and issuing them Certificates and Diplomas;

(b) if so, which are these examining bodies and whether their certificates and diplomas are recognised in India; and

(c) whether the Central Government are giving any financial aid to such examining bodies?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAPCHANDRA CHUNDER):

(a) to (c). Government have no information about any foreign examining bodies functioning in India and issuing certificates and diplomas. The question of recognition of such certificates and diplomas or sanctioning any financial assistance to such bodies does not, therefore, arise.

However, certain foreign universities allow Indian nationals to appear in their examinations from an Indian Centre. Similarly, various professional bodies abroad allow Indian nationals to take their examinations in India. Admission Tests are also held by certain foreign institutions for admission of Indian students. In such cases, the question of recognition of the qualifications is considered by Government in appropriate cases, on merit, on receipt of specific requests from those who have obtained such qualifications. In no such case, any financial assistance is provided by the Government to these examining bodies.

Handing over of D.D.A. built Colony to M.C.D.

2160. SHRI SHRIDHAR RAO NATHOBAJI JAWADE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Colonies containing MIG and LIG flats in Rajouri Garden Residential Scheme in G-8 area, allotment of which was made in 1973 and 1974 respectively have not been handed over by DDA to the Municipal Corporation of Delhi so far;

(b) if so, what are the reason thereof;

(c) whether the Municipal Corporation Delhi has been charging House tax etc. from MIG and LIG flat owners in the Rajouri Garden, allotment of which was made in 1973 and 1974 from the date of their taking the possession of flats without the colonies having been handed over to the Municipal Corporation by DDA so far; and

(d) if so, the reason thereof ?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (d). Information is being collected, and will be laid on the Table of the Sabha.

Private Mujras in Delhi

2161. SHRI MADHAVRAO SCINDIA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that under the Suppression of Immoral Traffic in Women and Girls Act banning of prostitution is not uniform throughout the country and in some cities it is still allowed under "Red Light Areas";